

PETITION RE GENERATION OF MORE EMPLOYMENT, PRICE-RISE EDUCATIONAL REFORMS, INCLUSION OF 'RIGHT TO WORK' IN FUNDAMENTAL RIGHTS, ETC.

SHRI K. A. RAJAN (Trichur): I beg to present a petition signed by Shri Bant Singh Brar and others regarding generation of more employment, price-rise, educational reforms, inclusion of "right to work" in fundamental Rights, lowering of voting age and employment relief

STATEMENT RE SETTING UP OF ADVISORY COMMITTEE ON POLICIES AND PROGRAMMES OF MEDIA UNITS.

MR. DEPUTY SPEAKER: Statements by Ministers. Shri Vasant Sathe.

SHRI NIREN GHOSH (Dum Dum): On a point of order, Sir.

MR. DEPUTY SPEAKER: Under what rule?

SHRI NIREN GHOSH: Under rule 222. I gave notice of an adjournment motion regarding the impending strike of 1,37,000 dock and port workers. You have not said anything about that. What has happened to that adjournment motion?

MR. DEPUTY SPEAKER: I have told umpteen times that the reasons for rejecting or withholding consent for an adjournment motion shall not be divulged by the Speaker.

(Interruptions)

SHRI SOMNATH CHATTERJEE (Jadavpur): "May not".

MR. DEPUTY SPEAKER: Shri Vasant Sathe to make a statement.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir.

MR. DEPUTY SPEAKER: I am not permitting anybody. *(Interruptions)* It is not permissible under rule 372.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Government have

been considering for sometime the ways and means of restructuring the various media organisations under the Ministry of Information and Broadcasting in order that the organisations could function in a more professional and efficient manner. Government are also anxious that the media should be responsive to the wide-ranging aspirations and the requirements of the people throughout the country. For this purpose, the different media organisations under the Ministry of Information and Broadcasting would have to devise appropriate and innovative programmes so as to enrich the cultural identity of the people and promote national integration.

With this end in view, it has been decided to constitute an Advisory Committee to make suitable recommendations to Government from time to time.

A copy of the Resolution regarding the constitution of the Advisory Committee and its terms of reference is placed on the Table of the House.

RESOLUTION

It has been decided to constitute an Advisory Committee to advise the Ministry of Information and Broadcasting on various matters relating to policies and programmes relating to the Media Units under its administrative control. The Advisory Committee would consist of the members mentioned below:—

Chairman

1. Shri G. Parthasarathi

Members

2. Shri E. Alkazi
3. Dr. Mulk Raj Anand
4. Shri Basu Bhattacharya
5. Dr. E. V. Chitnis
6. Shri N. L. Chowla
7. Shri K. S. Duggal
8. Shri B. V. Karanth
9. Shri P. V. Krishnamurthy

10. Shri K. Kurian
11. Dr. V. K. Narayana Menon
12. Smt. Sumati Mutatkar
13. Dr. N. Bhaskara Rao
14. Smt. Fatima Zakaria

2. The Terms of Reference of the Advisory Committee will be:

To advise the Government on

(a) Structural changes in the different media organisations under the Ministry of I&B and, if necessary, in the Ministry itself to bring about greater professional efficiency and improvement in the quality of performance of the media in response to wideranging national requirements and aspirations;

(b) Measures to be taken at the national, state, regional and local levels to associate the people more directly in the planning and initiation of innovative programmes in the different media organs under the jurisdiction of the Ministry of I&B, through creative participation and inter-communication so as to enrich their cultural identity and promote national integration.

(c) determining priorities in different areas of media development and providing adequate infrastructural support and strengthening the capacity of the media to reach out to all sections of the people;

(d) the mode and mechanics of coordination amongst various media groups under the Ministry of I&B and of cooperation between the Central and State media organisations with a view to maximising the impact of communication support for developmental efforts; and

(e) Any other related matter referred to the Committee by the Government for advice.

3. The Advisory Committee may consult other institutions and experts in the field of media as well as any other person that it may consider desirable to consult.

4. The Advisory Committee will have its Headquarters at New Delhi and meet as often as considered necessary. It may also visit such places in the country as considered necessary for a proper and comprehensive study of the media organisations of the Ministry of Information and Broadcasting.

5. The Advisory Committee may evolve its own procedure.

6. The Advisory Committee will make recommendations from time to time to the Ministry of Information and Broadcasting. These recommendations will cover organisational matters, changes in policy formulations as well as programme implementation.

7. The expenditure on TA/DA in connection with the meetings of the Advisory Committee will be borne by the Ministry of I&B/parent Department to which the Member belongs.

8. The non-official members will be entitled to travelling and daily allowance in accordance with the Ministry of Finance (Department of Expenditure) Office Memorandum No. 6/26/EIV/59 dated 5th September, 1980 as amended from time to time.

ORDER

Ordered that a copy of the Resolution be communicated to the Chairman/Members of the Advisory Committee, Prime Minister's Office, All Ministries and Departments of the Government of India.

Orders that the Resolution be published in the Gazette of India for general information.

(J. K. BHATTACHARYA)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

NO. 1/56/80—IP&MC

Government of India

Ministry of Information & Broadcasting

New Delhi, the 28 November, 1980

Copy forwarded to:—

1. The Chairman and Members of the Advisory Committee.

2. All Ministries/Departments of Government of India.

3. All Media Units/Sections of the main Secretariat of the Ministry of Information and Broadcasting

4. Information Officer, Ministry of I&B.

(AJAY PRASAD)

DEPUTY SECRETARY TO THE
GOVERNMENT OF INDIA

SHRI JYOTIRMOY BOSU: Sir, I want to seek a clarification.**

MR. DEPUTY SPEAKER: No, no; it will not go on record because Rule 372 is very clear:

“A statement may be made by a Minister on a matter of public importance with the consent of the Speaker, but no question shall be asked at the time the statement is made.”

SHRI JYOTIRMOY BOSU: I have not asked a question; I am seeking a clarification.

MR. DEPUTY SPEAKER: No, I am not allowing you.

Shri Bhisma Narain Singh. (*Interruptions*).

I am not allowing. You and I have got to respect the rules: both of us. (*Interruption*)**. No. no clarification. Please!

Shri Bhisma Narain Singh.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH): With your per-
mission, Sir, I rise to announce that
Government Business in this House...
(*Interruptions*)**.

**Not recorded.

MR. DEPUTY-SPEAKER: You cannot ask for a clarification according to Rule 372. (*Interruptions*)** Why cannot you also take it out and read it? I have already read Rule 372. What is this, Mr. Jyotirmoy Bosu? (*Interruptions*)**. I have read it:

“A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made.”

Whether a question or a clarification there will be no discussion on the statement. (*Interruptions*). Who is obstructive has got to be known to the House. Now please. (*Interruptions*). I cannot allow, against the rules. I am the custodian and the House is the defender of the rules. (*Interruptions*). No. What is this? You are a senior Member. I am very sorry.

Yes. Shri Bhisma Narain Singh. (*Interruptions*). No I am not per-
mitting you.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH): With your per-
mission, Sir, I rise to announce that
Government Business in this House
during the week commencing 1st De-
cember, 1980. will consist of:—

(1) Consideration of any item of
Government Business carried over
from today's Order Paper.

(2) Consideration and passing
of:—

(i) The Ear Drums and Ear
Bones (Authority for use for
Therapeutic Purposes) Bill, 1980.

**Not recorded.